

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.12 of 2025 (SZ)

In the matter of:

Citilights Blessings Apartment
Ownership Association,
Chengalpattu District.

... Applicant(s)

Versus

Kelambakkam Village Panchayat,
Kelambakkam and ors.

... Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE:11.10.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 12 of 2025 (SZ)

Citilights Blessings Apartment Ownership Association
A Society registered under
the Tamil Nadu Societies Registration Act, 1975
bearing Reg. No. SRG/CHENGALPATTU/91/2021
Represented by its signatory,
Thomas K. Abraham - Association Member,
F10, Citilights Blessings Apartment,
42, Kovalam High Road, Kelambakkam,
Chengalpattu District 603 103.

... Applicant

-vs-

- 1. Kelambakkam Village Panchayat**
Rep. by its President
Vandallur Road, Near Govt Hospital,
Kelambakkam - 603103
- 2. Thiruporur Panchayat Union**
Rep. by Block Development Officer,
Tiruporur, Thandalam,
Chengalpattu District - 603 105.
- 3. The Tamil Nadu State Coastal Zone
Management Authority**
Rep by its Member Secretary,
No.1, Jeenis Road, Panagal Building,
Ground Floor, Saidapet,
Chennai - 600 015.
- 4. The District Collector,**
Chengalpattu District
Collectorate, GST Road,
Chengalpattu - 603 001.


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5. The District Environmental Engineer,
Maraimalai Adigalar Street,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chennai – 603209
Chengalpattu District.

6. Salt Commissioner's Office,
Rep. by its Commissioner,
Lavan Bhavan, 2-A Lavan Marg,
Jhalana Doongri,
Jaipur – 302004
Rajasthan.

... Respondents

STATUS REPORT FILED BY DISTRICT COLLECTOR,

CHENGALPATTU

I, D. Sneha, I.A.S., Daughter of Mr.K.M.Divakaran, aged about 32 years, currently serving as District Collector, Chengalpattu, having office at District Collector's Campus, Chengalpattu, do hereby solemnly affirm and sincerely state as follows :-

1. It is respectfully submitted that, at the outset, I have got highest regard and respect to the orders of this Hon'ble Tribunal. At no point of time, I have either violated or intended to violate the orders passed by this Hon'ble Tribunal. However, I submit my unconditional apology of delayed filing of this report. I once again tender my unconditional apology and take steps to avoid such recurrence in future.

2. It is respectfully submitted that the Petitioner Citilights Blessing Apartment Ownership Association, Chengalpattu District has filed the present Original Application No.12 of 2025 (SZ) before


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this Hon'ble National Green Tribunal, Southern Zone, Chennai seeking the following reliefs:-

A. Direct the Respondents to remove the waste dumped in the Subject Land situated Diagonally opposite to No.42, Kelambakkam Kovalam Road (Geo Location 12.782710, 80.226079).

B. Direct the Respondents to remediate the Subject Land, so as to arrest further pollution and contamination of the Subject Land and restore the area to its original state.

C. Direct the Respondents to make alternative arrangements for the management of wastes, in compliance with the law.

D. Direct the 3rd, 4th and 5th Respondents to prosecute the 1st Respondent for violations of the Environment (Protection) Act, 1986, the CRZ Notification, 2011, the Wetlands (Conservation and Management) Rules, 2017, Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

E. Issue such other order / orders as this Hon'ble Tribunal may deem fit, proper and necessary in the interest of justice."

3. It is submitted that based on the Hon'ble National Green Tribunal (SZ), Chennai, Order dated 21.01.2025 in O.A. No. 12 of 2025 has directed the following:

"1. As early as in August 2024, the Tamil Nadu Pollution Control Board (TNPCB), after inspection, has given appropriate direction to the Block Development Officer – Thiruporur Panchayat Union to remove the waste dumped in the site


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alleged and also make arrangements for disposal of the sewage. There seems to be no follow up from the TNPCB, which had resulted now in the present Original Application.

2. Accordingly, we direct the TNPCB to verify the actions already taken. If no action has been taken, they are to act immediately and submit a report to this Court before the next hearing date.

3. Let notice be issued to the respondents through the Tribunal as well as privately.

4. The learned counsel Dr. D. Shanmuganathan accepts notice on behalf of Respondents Nos.2 & 4 and Mr. S. Sai Sathya Jith accepts notice on behalf of Respondent No.5.

5. Post the matter on 28.02.2025."

4. It is humbly submitted that, in compliance with the above directions, the respondent herein issued instructions vide office letter R.C.No.1873/2025/L1, dated 12.02.2025, the Block Development Officer, Thiruporur, and the District Environmental Engineer, Tamil Nadu Pollution Control Board, to take immediate steps to remove the solid waste dumped in the concerned area and to ensure that proper measures are put in place to prevent further dumping in the said location.


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5. As per the report of the Sub Collector, Chengalpattu, submitted in letter Na.Ka.No.1158/2025/A1, dated 07.05.2025, the subject lands are recorded in the Kelambakkam Village accounts as follows:

S.No.	Survey No.	Classification	Extent (Hectares)	Tax	Remarks
1.	188	Government Poramboke	58.37.5	...	Central Government
2.	189	Government Poramboke	0.33.5	...	Central Government
3.	190	Government Poramboke	0.20.0	...	Central Government
4.	191	Government Poramboke	0.24.0	...	Central Government

6. It is respectfully submitted that, as reported by the Sub Collector, Chengalpattu, the lands in Survey Nos. 188, 189, 190, and 191, classified as belonging to the Central Government, had been temporarily utilized by the Kelambakkam Village Panchayat for the purpose of solid waste dumping. Pursuant to the directions of this Hon'ble Tribunal, it has been confirmed that the dumped garbage was removed using JCB machines, and the Block Development Officer, Thiruporur Block, has been instructed not to use the said lands for dumping of waste in future. The report further states that, upon verification of the village accounts and field enquiry within the limits of Kelambakkam Panchayat, no alternative land is presently


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available within the Panchayat jurisdiction for dumping or processing of solid waste.

7. Furthermore, it is respectfully submitted that the Assistant Director of Panchayats, Chengalpattu, in his report vide letter R.C.No.1952/2025/A8, dated 24.07.2025, has reported that the Thiruporur Panchayat Union is temporarily handling the non-biodegradable solid waste collected from the Kelambakkam Village Panchayat in the aforesaid location. The report further states that the solid waste collected daily is being transported in a phased rotation system to the Kolathur solid waste dumping yard, situated about 20 kilometres away, ensuring that no waste remains accumulated at any single point for more than 24 hours. The waste is being cleared on a daily basis to prevent environmental pollution and safeguard public health. It is further submitted that necessary instructions have been issued to the general public and to private vehicle operators engaged in sewage and waste collection, strictly prohibiting the dumping or discharge of waste materials in open areas or public places. Compliance is being periodically verified by the local authorities. Photographs evidencing the removal of waste and the present condition of the site are enclosed herewith for the kind perusal of this Hon'ble Tribunal.

8. It is respectfully submitted that, pursuant to the reports furnished by the field officers, necessary preventive and remedial measures have been taken under the supervision of the undersigned to ensure that the unauthorized dumping of solid waste in the subject area has been discontinued. The local bodies concerned have been duly instructed to comply with the statutory


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norms governing solid waste management and to refrain from utilizing the said site for any such purpose in future. The District Administration is maintaining continuous oversight to prevent any recurrence of such instances and to ensure sustained adherence to environmental safeguards within the jurisdiction.

9. It is respectfully submitted that, as reported by the Block Development Officer, Thiruporur, a formal communication in his letter R.C.No.1801/2021/A6, dated:13.04.2024 has been addressed to the Tahsildar, Thiruporur, requesting the allocation of a suitable site for the dumping and processing of solid waste generated within the limits of Kelambakkam Panchayat. Pending identification and allotment of such an alternative site, the waste temporarily collected at the existing location is being transported to the Kolathur dumping yard on a daily basis. Furthermore, in order to prevent unauthorized disposal of sewage and wastewater in public areas, formal notices have been issued to private operators engaged in sewage collection, directing them to strictly refrain from discharging wastewater in open spaces or in the vicinity of habitations. Compliance with these instructions is being monitored by the district authorities to ensure adherence to environmental and public health norms.

10. In view of the foregoing, it is respectfully submitted that while the respondent has taken all feasible and immediate measures to remove the previously dumped waste and prevent further unauthorized dumping, complete compliance could not be undertaken due to the unavailability of a suitable alternative site and other practical constraints. Notwithstanding the same, the


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respondent remains committed to identifying and allotting an appropriate location for proper disposal and management of solid waste at the earliest possible time. The undersigned continues to supervise and guide the local authorities to ensure adherence to environmental and public health norms.

In view of the foregoing submissions, I respectfully pray that this Hon'ble Tribunal may be pleased to accept the facts stated herein and pass such further orders as may be deemed fit and proper in the circumstances of the case.

Solemnly affirmed at Chengalpattu
on this the 10th day of October 2025
and signed in my presence.


DISTRICT COLLECTOR
CHENGALPATTU (10/10)